

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2958
TO BE ANSWERED ON AUGUST 08, 2024**

REVISED NORMS IN PLINTH AREA IN GPRA

NO. 2958. PROF SOUGATA RAY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether the Government has revised the norms in Plinth Area in General Pool Residential Accommodation (GPRA) and if so, the details thereof;**
- (b) The details of new facilities added in the revised plinth area norms;**
- (c) The number of dwelling units constructed during the last five years and the current year in GPRA in New Delhi; and**
- (d) The steps taken to evacuate the un-authorized/overstaying occupants from the Government accommodations?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) : Yes, Ministry of Housing AND Urban Affairs has revised the Plinth area norms for General Pool Residential Accommodation (GPRAs) for central Government Employees vide Office Memorandum No. 28012/08/2023-W-I dated 23.01.2024 (available on <https://mohua.gov.in/cms/policies.php>). The revised Plinth Area Norms for GPRAs are as below:**

Plinth Area Norms for GPRA (in Sq. mtr.)			
Type		2013	2024
I (A)	Main Unit	49.5	No New Construction
II (B)	Main Unit	63.00	75.00
III (C)	Main Unit	73.00	85.00
IV(D)	Main Unit	101.50	110.00
	Servant Unit	19.50	25.00
V (E)	Main Unit	161.50	161.50
	Servant Unit	25.00	25.00
VI (F)	Main Unit	229.00	229.00
	Servant Unit	25.00	25.00
VII (G)	Main Unit	331.00	331.00
	Servant Unit	23.50x2	25.00x2
VIII (H)	Main Unit	460.00	460.00
	Servant Unit	23.50x4	25.00x4

(b): The new facilities which are added in the revised plinth area norms include Enhanced living space, Modern amenities, Green and sustainable features, Accessibility features and Community Spaces.

(c): Number of dwelling units constructed in the last five years and current year in GPRA in New Delhi are as below :

S.No.	Location	Units
i.	GPRA Mohammadpur	708
ii.	GPRA Thyagraj Nagar	703
iii.	GPRA DDU Marg	120
iv.	GPRA at Timarpur	88
v.	GPRA East Kidwai Nagar	4608
	TOTAL	6227

(d): Eviction of Unauthorized/Overstaying occupants are initiated under Public Premises (Eviction of Unauthorized Occupants) Act, 1971 in the event of overstaying/non-vacation of Government accommodation. Damages are charged for overstay. Directorate of Estates has notified the rate of damages to be recovered from unauthorized/overstaying occupants of General Pool Residential Accommodation vide O.M. No. 18011/1/2015-Pol.III dated 07.09.2016.